

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE T.V.ANILKUMAR

FRIDAY, THE 17TH DAY OF APRIL, 2020 /28TH CHAITHRA, 1942

Bail Appl.No.1802 of 2020

CRIME NO. 672/2019 OF KASARGODE POLICE STATION,

KASARGODE DISTRICT

PETITIONER/ACCUSED:

1. SHRI. JYOTHISH.G, AGED 37 YEARS
S/O GOPALAKRISHNA, J.P.NAGARA,
ANANKOOR, KASABA VILLAGE,
KASARGODE - 637 505
2. SHRI. SHIVAPRASAD.K, AGED 37 YEARS
S/O. MALINGA, THALIPADUPPU,
KASABA VILLAGE,
KASARGODE - 671 121
3. SHRI. K G KISHOR KUMAR, AGED 34 YEARS,
S/O K.G. MADHAVAN, PUTHIVALAPPU,
GUDDE TEMPLE ROAD, KUDLU VILLAGE,
KASARGODE - 671 124

BY ADVS.
SRI.T G RAJENDRAN

RESPONDENTS/COMPLAINANT/STATE:

1. THE STATION HOUSE OFFICER, KASARAGOD POLICE
STATION 671121
2. STATE OF KERALA,
REPRESENTED BY THE PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, ERNAKULAM-682 031.

BY SR.PUBLIC PROSECUTOR SRI.C.N.PRABHAKARAN

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON
17.04.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

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Dated this the 17th day of April, 2020

O R D E R

It is submitted by the learned Counsel for the accused that the accused have completed 76 days of custody till date and will be completing the statutory period by 2nd May, 2020. The learned Senior Public Prosecutor opposed the bail contending that these accused are involved in many other criminal cases and have got criminal antecedents.

Post this matter to 28.04.2020.

**T.V.ANILKUMAR
JUDGE**

jma/